

**GOVERNMENT OF INDIA  
PANCHAYATI RAJ  
LOK SABHA**

UNSTARRED QUESTION NO:1530  
ANSWERED ON:09.12.2004  
AMENDMENT IN PANCHAYATI SYSTEM  
Sahu Shri Chandra Sekhar

**Will the Minister of PANCHAYATI RAJ be pleased to state:**

- (a) whether many States have been demanding Constitution Amendment in Panchayat System;
- (b) if so, the details thereof; and
- (c) the time by which the Government is likely to bring such Constitution Amendment?

**Answer**

MINISTER OF PANCHAYATI RAJ ( SHRI MANISHANKAR AIYAR )

(a) (b) & (c) A Conference of Chief Ministers and State Ministers in charge of Rural Development and Panchayati Raj on 'Poverty Alleviation and Rural Prosperity through Panchayati Raj' was organized at New Delhi on 29-30 June, 2004, jointly by the Ministry of Rural Development and the Ministry of Panchayati Raj. During the Conference, some representatives of the States/UTs demanded Constitution Amendment in Panchayati Raj System requesting for two tier Panchayati Raj System and devolution of certain funds, functions and functionaries mandatorily to the Panchayats. Having considered all aspects of the proposals, the Ministry of Panchayati Raj has decided to facilitate and secure implementation of the Constitution (73rd Amendment) Act, 1992 by States/UTs , in letter and spirit by encouraging States/UTs to adopt carefully drawn up plans of action to implement the existing provisions of the Constitution.